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Title : Alleged violations of rules and misappropriation of funds collected by Ms. Eicher Motors Limited, Delhi.

SHRI AJAY CHAKRABORTY (BASIRHAT): Mr. Deputy-Speaker, Sir, through you I would like to draw the attention of the Government as well as of this august House to an incident of gross violation of rules and misappropriation of huge funds from people, particularly truck purchasers, by Eicher Motors Limited, Delhi. After promising six workers, free mechanical and technical services, the company attracted prospective buyers of trucks. After trucks are purchased, the company has not provided the services of any worker contrary to what they promised. The company has not provided any free technical or mechanical service as promised for which the truck-owners are paying a service charge. In this way this company has committed fraud upon the people who have purchased its trucks. Apart from this, the company has also deprived the Government of the revenue. This company has been indulging in this fraud upon people and the Government continuously. Therefore, I urge upon the Government to make a comprehensive inquiry against this company and take suitable action as it deems fit and proper [\[KMR77\]](#).

उत्तर : प्रश्नक अवकाश देकर क प्रश्न हकसुचारु रूपक करे।